

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.119/MP/2017
Alongwith I.A. No. 23/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 and in the matter of the Power Purchase Agreement dated 8.1.2011 ("PPA") entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and in the matter of extension of Scheduled Commissioning Date (SCoD).

Date of hearing : 26.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Rajasthan Sun Technique Energy (P) Ltd. (RSTEPL)

Respondents : NTPC Vidyut Vyapar Nigam Ltd. and Others

Parties present : Shri Buddy Ranganadhan, Advocate, RSTEPL
Shri Hasan Murtaza, Advocate, RSTEPL
Ms. Malavika Prasad, Advocate, RSTEPL
Shri Manoj Pongde, RSTEPL
Ms. Ranjitha Ramachandran, Advocate, NVVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the Petitioner has filed an Interlocutory Application for seeking amendment of petition and requested the Commission to issue notice on the I.A.

2. Learned counsel for NVVNL requested for two weeks time to file its reply on the I.A.
3. After hearing the learned counsels for the Petitioner and NVVNL, the Commission directed to issue notice on the I.A.
4. The Commission directed NVVNL to file its reply on I.A. on affidavit, on or before, 20.5.2018 with an advance copy to the Petitioner who may file its rejoinder by 15.6.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
5. The I.A. shall be listed for hearing on 5.7.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

